

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

Allahabad : Dated this 3rd day of April, 2001.

Original Application No. 947 of 1995.

CURAM :-

Hon'ble Mr. S.K.I Naqvi, J.M.

Moti [a] Son of Sri Visheshwar,
Resident of Village Jalaipur,
Post Govindpur Gorio, Distt-Allahabad.

(Sri Anil Dwivedi/Satish Dwivedi, Advocates)

. Applicants

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway,
Allahabad.
3. The Divisional Personnel Officer, Northern Railway,
Allahabad.

(Sri A.K. Gaur, Advocate)

. Respondents

ORDER (Oral)

By Hon'ble Mr. S.K.I Naqvi, J.M.

The applicant has a case that he is entitled to difference of salary in the pay scale of Rs.1320-2040 for the period from 01-3-1993 to 30-4-1993 and he is entitled to retirement benefits and pension accordingly. As per the applicant's case, he was working on the post of Blacksmith Grade II in the pay scale of 1200-1800 in Signal Inspector (II), Northern Railway, Fatehpur and retired from service w.e.f. 30-4-1993. It has also been mentioned that by the order dated 25-8-1993 of D.S.T.E. and D.P.O. Northern


S.K.I

Railway, Allahabad, the applicant was given promotional benefit of the post of Blacksmith Grade I and the cadre restructuring which was in the pay scale of Rs.1320-2040 and his ^{heretofore} retirement benefits should have been fixed taking into consideration this chain of pay wherein he ^{was fixed} joined at the time of retirement at the stage of Rs.1350/- but his retirement benefits have not been fixed giving him that benefit for which he made several representations but of no avail.

2. Heard and perused the record.

3. I find that a well detailed representation was moved by the applicant on 21-1-1994 but the same has not been replied and is pending decision with the respondents.

4. For the above, the OA is decided with the direction to the competent authority in the respondents' establishment to decide the pending representation of the applicant dated 21-1-1994, a copy of which has been annexed as Annexure-A2 to the OA, within three months from the date of communication of this order and in case the applicant is found entitled to refixation, ^{of} benefit ^{of} the same be settled within two months thereafter with interest @ 12% from the date of accrual till the date of payment. In case the grievance of the applicant is not redressed, as brought forward, a detailed speaking reasoned order be passed. The OA is decided accordingly with no order as to costs.


Member (J)

Dube/